

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.97/2001

Tuesday this the 30th day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. P.K.Vidyadharan,  
Civil Cook No.970  
Defence Security Corps Centre,  
Cannanore -670 013.
2. G.Sobhanan,  
Civil Cook No.1597119-K  
Defence Security Corps Centre,  
Cannanore.13.
3. K.Sivankutty,  
Civil Cook No.14450761,  
Defence Security Corps Centre,  
Cannanore.13.
4. P.P.Balan,  
Civil Cook No.1397209,  
Defence Security Corps Centre,  
Cannanore.13.

...Applicants

(By Advocate Mr. CSG Nair)

V.

1. The Commandant,  
Defence Security Corps Centre,  
Cannanore.13.
2. The Director General,  
Defence Security Corps Centre,  
GS Branch, Army Headquarters,  
West Block No.III  
Ramakrishnapuram,  
New Delhi.
3. Union of India, represented by  
the Secretary, Ministry of Defence,  
South Block,  
New Delhi.1.

...Respondents

(By Advocate Mr. M.Rajendrakumar)(rep)

The application having been heard on 30.1.2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants four in number are aggrieved that though they are also Cooks similarly situated they are left in the lower pay scale of Rs.2550-3200 while all others are getting the pay scale of Rs.3050-4590 and that the authorities competent to look into their grievances

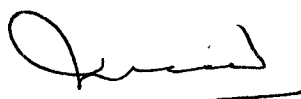
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are refusing even to accept the representations tendered by them. With these grievances the applicants have jointly filed this application for a direction to the respondents to grant the pay scale of Rs.3050-4590 to the applicants with effect from 1.1.96 in the alternative to direct the respondents to accept the representations from the applicants for revision of their pay scale and dispose of the same by a speaking order within a stipulated time.

2. When the application came up for admission, Shri Prasanthkumar appearing on behalf of Shri M.Rajendra Kumar, counsel for the respondents states that the application may be disposed of permitting the applicants to make a detailed representation to the 1st respondent and directing the 1st respondent that if such a representation is presented the same shall be received, considered in accordance with rules and instructions on the subject and disposed of with a reasoned order.

3. In the light of the submission of the learned counsel appearing for the respondents, the application is disposed of permitting the applicants to make a joint and detailed representation to the 1st respondent within two weeks from today and directing the 1st respondent that the same shall be accepted, considered in accordance with the rules and instructions on the subject and disposed of with a reasoned order within a period of three months from the date of receipt of the representation. No costs.

Dated the 30th day of January, 2001



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN